

HIGH COURT OF KERALA

Tel: address "Justitia"
Telephone No. 2393901

Kochi : 682 031
Dated: 16-12-2016

F1-63314/2016

QUOTATION NOTICE No.5/2016

Sealed quotations are invited from firms/distributors for the supply of '**new portable device in one Single Pen Drive called 'LexisGreen'** to the Library, High Court of Kerala. Quotation may be addressed to the Registrar General, High Court of Kerala, Kochi-31.

Quotation offering the maximum discount will ordinarily be accepted. However, the Registrar General reserves right to reject all or any one of the quotations without assigning any reason thereof.

Quotation should contain rates for each packages with discount and further terms & conditions if any. It shall be the responsibility of the firm to supply and install the device at this High Court Office and service/updation/incorporation of ammendments to be done at free of cost. The installation should be done within two weeks from receipt of confirmed orders, if otherwise, the purchase order will stand canceled without further notice.

The last date for receipt of quotation is **06/01/2017** at **2.30 PM**. Any quotation received after the prescribed time on due date is liable to be rejected. The quotations will be opened by Registrar General/Registrar General in-charge at **3.00 PM** on **06/01/2017** in the presence of such of the tenderers or the authorized representatives who may be present at that time.

Details of pakages are attached herewith. More information if needed, can be obtained from office during working hours.



Ashok Menon
Registrar General

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Encl: Details of Packages

CONSTITUTION

Packages	Bare Acts	
MP Jain & S.N. Jain: Principles of Administrative Law, Updated 6 th edn.	Constitution of India	The Protection of Human Rights Act, 1993
MP Jain: Indian Constitutional Law, 7 th edn.	Right of Children to Free and Compulsory Education Act, 2009	The Commission for Protection of Child Rights Act, 2005
SR Bhansali: Constitution of India-An article wise exhaustive commentary	The Lokpal and Lokayuktas Act, 2013	The National Commission for Backward Classes Act, 1993
MV Pylee. Select Constitutions of the world, 3 rd edn.	The National Judicial Appointments Commission Act	The National Commission for Women Act, 1990
	The Right to information Act, 2005	The National Commission for Minorities Act, 1992 etc.

COMMERCIAL

Packages		Bare Acts
Mulla: The Law of Insolvency in India, 5 th edn.	A. Ramaiya: Commentary on the Sale of Goods Act, 5 th edn.	The provincial Insolvency Act, 1920
Dr.M.C. Mehanathan: Law on Prevention of Money Laundering in India	JP singhal: Law of Partnership with Limited Liability Partnership and model Forms, 6 th edn.	The Prevention of Money Laundering Act, 2002
Khergamvala on the Negotiable Instruments Act 21 st edn.	Universal's Legal Manual General and Commercial Laws	The Negotiable Instruments Act, 1881
Sanjiva Row: Transfer of Property Act, 8 th edn.		The Transfer of Property Act, 1882
Universal Law Series – Law of contract and Specific relief, 2 nd edn.		The Specific Relief Act, 1963
		The Sale of Goods Act, 1930
		The Limited Liability Partnership Act, 2008
		The Indian Contract Act, 1872
		The Indian Partnership Act, 1932 etc.

SMART PACK

Packages		Bare Acts
Sanjiva Row's The Advocates Act, 1961, 8 th edn.	The Code of Civil Procedure 1908, with state amendments, case notes & statutory index and the limitation Act, 1963, 2 nd edn.	Indian Contract Act 1872 Indian Partnership Act, 1932
Raju Ramachandran, Professional Ethics for Lawyers- Charging Profession, Changing Ethics, 2 nd edn.	Mulla: The Indian Contract Act, 14 th edn.	The Sale of Goods Act, 1930 The Specific Relief Act, 1963
SR Bhansali: Constitution of India. An article wise exhaustive commentary	Mulla : The Sale of Goods Act and the Indian Partnership Act, 10 th edn	The Advocates Act, 1961 etc.
The companies Act 2013 (with Rules & forms) incorporating the companies (Amendment) Act, 3 rd edn.	Showick Thorpe: All India Bar Examination- the Complete preparation manual, 2 nd edn. Universal Law Series – Drafting Pleading & Conveyancing Suleman saadiya: Professional Ethics&Advertising by lawyers. Dr. B. Malik: The Art of a Lawyer- Cross Examination, Advocacy, Courtmanship, 10 th edn. Prof. K.L.Bhatia: Text book on Legal Language and Legal Writing, 2 nd edn.	

CIVIL ESSENTIALS

Packages	
Aiyar S. Krishnamurthi: Law of Insolvency- Commentary on the Provincial Insolvency Act, 1920, 7 th edn.	Dr. Rajesh Gupta & Dr. Gunjan Gupta: Law of Notices with Electronic Notices Along with formast of notices under various statutes and laws
Aiyer S. Krishnamurthi: Commentary on the Indian Trusts Act, (including model trust deeds and forms) 7 th edn.	M Monir & A.C Moitra: Law of Estoppel and Res-Judicata
SC Banerjee: Law of Specific Relief (Tagore Law lectures) 12 th edn.	Mulla: The Registration Act, updated 12 th edn.
Dr. JN Barowalia: Commentary of the Right to Information Act, 3 rd edn.	CM Row: Law of Injunctions, 9 th edn. Universal's Concise Commentary – Indian Stamp Act
YP Bhagat: Law on Civil Appeals	Universal's Legal Manual- Central Civil Acts (100 important acts) etc.

CRIMINAL

Packages	Bare Acts
MA Rashid: Handbook on Offences and Punishment, 3 rd edn.	The Indian Penal Code, 1860
P.S. A Pillai: Criminal Law incorporating the Criminal law (Amendment) Act, 2013, 12 th edn.	The Code of Criminal Procedure, 1973
Ratanlal & Dhirajlal : The Code of Criminal Procedure, 21 st edn.	The Indian Evidence Act, 1872
Ratanlal & Dhirajlal : The Indian Penal Code, 34 th edn.	The Narcotic Drugs and Psychotropic Substances Act, 1965
Ratanlal & Dhirajlal : The Law of Evidence, 25 th edn.	The Prevention of Corruption Act, 1988 etc.

CIVIL PROCEDURE

Packages	Bare Acts
MLJ's Manual of the Civil Procedure Code, 15 th edn.	Code of Civil Procedure, 1908
Mulla: The Code of Civil Procedure (Abridged) 16 th edn.	The Limitation Act, 1963
UN Mitra: Law of Limitation and Prescription, Updated 13 th edn.	The Stamp Act, 1899
	The Court Fees Act, 1870
	The General Clauses Act etc.